



IFFCO-TOKIO GENERAL INSURANCE CO. LTD

Regd. Office: IFFCO Sadan, C-1, Distt. Centre, Saket, New Delhi-110017

INDIVIDUAL MEDISHIELD INSURANCE POLICY-POLICY WORDINGS

This Policy is evidence of the contract between You and Us. The Proposal along with any written statement(s), declaration(s) of Yours for purpose of this Policy forms part of this contract.

This Policy witnesses that in consideration of Your having paid the premium for the period stated in the Schedule or for any further period for which We may accept the payment for renewal of this Policy, We will insure the Insured Person(s) and accordingly We will pay to You or to Insured Person(s) or their legal representatives as the case may be, in respect of events occurring during the Period of Insurance in the manner and to the extent set-forth in the Policy including endorsements, provided that all the terms, conditions, provisions, and exceptions of this Policy insofar as they relate to anything to be done or complied with by You and/or Insured Person(s) have been met.

The Schedule shall form part of this Policy and the term Policy whenever used shall be read as including the Schedule.

Any word or expression to which a specific meaning has been attached in any part of this Policy or Schedule shall bear such meaning whenever it may appear.

The Policy is based on information which have been given to Us about Insured Person(s) pertaining to risk insured under the Policy and the truth of this information shall be condition precedent to Your or the Insured Person's right to recover under this Policy.

DEFINITION OF WORDS

1. **Proposal** means any signed proposal by filing up the questionnaires and declarations, written statements and any information in addition thereto supplied to Us by You.
2. **Policy** means the Policy wording, the Schedule and any applicable endorsement or memoranda. The Policy contains details of the extent of cover available to Insured Person(s), what is excluded from the cover and the conditions on which the Policy is issued.
3. **Schedule** means latest Schedule issued by Us as part of the Policy. It provides details of the cover of Insured Person(s) which are in force and the level of cover Insured Person(s) have.
4. **Sum Insured** means the monetary amount shown against each Insured Person.
5. **We/Our/Us/Insurer** means **IFFCO-TOKIO GENERAL INSURANCE COMPANY LIMITED**.
6. **You/Your** means the Person(s) named as Insured in the Schedule, including all Insured Persons
7. **Insured Person** means the Person(s) named as Insured Person(s) in the Schedule lodged with Us by You.
8. **Period of Insurance** means the duration of this Policy as shown in the Schedule.
9. **Accident** is a sudden, unforeseen and involuntary event caused by external, visible and violent means.
10. **Injury** means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
11. **Alternative treatments** are forms of treatments other than treatment "Allopathy" or "modern medicine" and includes Ayurveda, Unani, Sidha and Homeopathy in the Indian context
12. **Condition Precedent** shall mean a policy term or condition upon which the Insurer's liability under the policy is conditional upon.
13. **Contribution** is essentially the right of an insurer to call upon other insurers, liable to the same insured, to share the cost of an indemnity claim on a ratable proportion of Sum Insured.
14. **Day care centre** means any institution established for day care treatment of illness and/ or injuries or a medical setup within a hospital and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified medical practitioner AND must comply with all minimum criteria as under:
 - o has qualified nursing staff under its employment
 - o has qualified medical practitioner (s) in charge
 - o has a fully equipped operation theatre of its own where surgical procedures are carried out
 - o maintains daily records of patients and will make these accessible to the Insurance company's authorized personnel.
15. **Day Care Treatment** refers to medical treatment, and/or surgical procedure which is:
 - I. undertaken under General or Local Anesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement, and



- II. Which would have otherwise required a hospitalization of more than 24 hours. Treatment normally taken on an out-patient basis is not included in the scope of this definition.

The treatment will be considered to be taken under Hospitalization benefit for the processes listed as Day Care Treatment in the **Annexure** attached to the Policy.

16. **Dental Treatment** is treatment carried out by a dental practitioner including examinations, fillings (where appropriate), crowns, extractions and surgery excluding any form of cosmetic surgery/implants.
17. **Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function which manifests itself during the Policy Period and requires medical treatment.
- Acute condition** is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/illness/injury which leads to full recovery.
 - Chronic condition** is defined as a disease, illness, or injury that has one or more of the following characteristics:—it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and / or tests—it needs ongoing or long-term control or relief of symptoms—it requires your rehabilitation or for you to be specially trained to cope with it—it continues indefinitely—it comes back or is likely to come back.
18. **Hospital** means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act **OR** complies with all minimum criteria as under:
- has qualified nursing staff under its employment round the clock;
 - has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
 - has qualified medical practitioner(s) in charge round the clock;
 - has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.

***Following are the enactments specified under the Schedule of section 56 of clinical Establishments (Registration and Regulation) Act, 2010 as of October 2013. Please refer to the act for amendments, if any.**

- The Andhra Pradesh Private Medical Care Establishments (Registration and Regulation) Act, 2002.
 - The Bombay Nursing Homes Registration Act, 1949.
 - The Delhi Nursing Homes Registration Act, 1953.
 - The Madhya Pradesh Upcharya Griha Tatha Rujopchar Sanbabdu Sthapamaue (Ragistrikaran Tatha Anugyapan) Adhinyam, 1973.
 - The Manipur Homes and Clinics Registration Act, 1992.
 - The Nagaland Health Care Establishments Act, 1997.
 - The Orissa Clinical Establishments (Control and Regulation) Act, 1990.
 - The Punjab State Nursing Home Registration Act, 1991.
 - The West Bengal Clinical Establishments Act, 1950.
19. **Congenital Anomaly** refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position.
- Internal Congenital Anomaly** : Anomaly which is not in the visible and accessible parts of the body
 - External Congenital Anomaly**: Anomaly which is in the visible and accessible parts of the body.
20. **Intensive Care Unit** means an identified section, ward or wing of a *hospital* which is under the constant supervision of a dedicated *medical practitioner(s)*, and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
21. **Inpatient Care** means treatment for which the insured person has to stay in a *hospital* for more than 24 hours for a covered event.
22. **Maternity Expenses** shall include—
- Medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization.
 - Expenses towards lawful medical termination of pregnancy during the Policy period.
23. **Medical expenses** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as



- these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.
- 24. Medical Advice** means any consultation or advice from a Medical Practitioner including the issue of any prescription or repeat prescription
- 25. Emergency Care** means management for a severe illness or injury which results in symptoms which occur suddenly and unexpectedly, and requires immediate care by a *medical practitioner* to prevent death or serious long term impairment of the insured person's health.
- 26. Grace Period** means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a policy in force without loss of continuity benefits such as waiting periods and coverage of *Pre- existing diseases*. Coverage is not available for the period for which no premium is received.
- 27. Hospitalization** means admission in a Hospital for a minimum period of 24 Inpatient Care consecutive hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.
- 28. Medically Necessary** –Medically necessary treatment is defined as any treatment, tests, medication, or stay in *hospital* or part of a stay in *hospital* which
- is required for the medical management of the illness or injury suffered by the insured;
 - must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
 - must have been prescribed by a *medical practitioner*,
 - Must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
- 29. Any One Illness** means continuous Period of illness and it includes relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment may have been taken.
- 30. Pre-Hospitalization Medical Expenses** means Medical Expenses incurred immediately before the Insured Person is Hospitalized, provided that:
- Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and
 - The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company.
- 31. Post Hospitalization Medical Expenses** means Medical Expenses incurred immediately after the Insured Person is discharged from the hospital, provided that:
- Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and
 - The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company
- 32. Notification of Claim** is the process of notifying a claim to the Insurer or TPA by specifying the timelines as well as the address / telephone number to which it should be notified.
- 33. Medical Practitioner** is a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council of Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of license. The registered Medical Practitioner should not be the Insured or close family member.
- 34. OPD treatment** means treatment in which the Insured visits a clinic / hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a day care or in-patient.
- 35. Portability** means transfer by an individual health insurance policy holder (including family cover) of the credit gained by the insured for pre-existing conditions and time bound exclusions if he/she chooses to switch from one insurer to another.
- 36. Qualified Nurse** means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India
- 37. Domiciliary Hospitalization** means medical treatment for an illness/disease/injury which in the normal course would require care and treatment at a *hospital* but is actually taken while confined at home under any of the following circumstances:
- the condition of the patient is such that he/she is not in a condition to be removed to a hospital or
 - the patient takes treatment at home on account of non availability of room in a hospital.



- 38. Reasonable and Customary Charges** means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness / injury involved.
- 39. Pre-existing Disease** means any condition, ailment or injury or related condition(s) for which you had signs or symptoms, and / or were diagnosed, and / or received medical advice / treatment within 48 months prior to the first policy issued by the insurer
- 40. Renewal** defines the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of all waiting periods.
- 41. Room rent** means the amount charged by a hospital for the occupancy of a bed on per day (24 hours) basis and shall include associated medical expenses.
- 42. Subrogation** shall mean the right of the insurer to assume the rights of the insured person to recover expenses paid out under the policy that may be recovered from any other source.
- 43. Surgery or Surgical Procedure** means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief of suffering or prolongation of life, performed in a hospital or day care centre by a *medical practitioner*.
- 44. Cumulative Bonus** Cumulative Bonus shall mean any increase in the sum insured granted by the insurer without an associated increase in premium.
- 45. Critical Illness** means any Disease or Major Injuries as defined under Item 46 to 59 below, which the Insured Person is diagnosed to have suffered from and which requires Hospitalization.
- 46. Stroke Resulting In Permanent Symptoms** any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, haemorrhage and embolisation from an extracranial source. Diagnosis has to be confirmed by a specialist medical practitioner and evidenced by typical clinical symptoms as well as typical findings in CT Scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.
- The following are excluded:**
- Transient ischemic attacks (TIA)
 - Traumatic injury of the brain
 - Vascular disease affecting only the eye or optic nerve or vestibular functions.
- 47. Permanent Paralysis Of Limbs** Total and irreversible loss of use of two or more limbs as a result of injury or disease of the brain or spinal cord. A specialist medical practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than 3 months.
- 48. Cancer of specified severity** A malignant tumour characterised by the uncontrolled growth & spread of malignant cells with invasion & destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy & confirmed by a pathologist. The term cancer includes leukemia, lymphoma and sarcoma.
- The following are excluded -**
- Tumours showing the malignant changes of carcinoma in situ & tumours which are histologically described as premalignant or non invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN -2 & CIN-3.
 - Any skin cancer other than invasive malignant melanoma
 - All tumours of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2NOMO.....
 - Papillary micro - carcinoma of the thyroid less than 1 cm in diameter
 - Chronic lymphocytic leukaemia less than RAI stage 3
 - Microcarcinoma of the bladder
 - All tumours in the presence of HIV infection.
- 49. Kidney Failure Requiring Regular Dialysis** End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (hemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner.
- 50. First Heart Attack - Of Specified Severity** The first occurrence of myocardial infarction which means the death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area. The diagnosis for this will be evidenced by all of the following criteria:
- a history of typical clinical symptoms consistent with the diagnosis of Acute Myocardial Infarction (for e.g. typical chest pain)
 - new characteristic electrocardiogram changes
 - elevation of infarction specific enzymes, Troponins or other specific biochemical markers.



The Following are excluded:

- a. Non-ST-segment elevation myocardial infarction (NSTEMI) with elevation of Troponin I or T
 - b. Other acute Coronary Syndromes
 - c. Any type of angina pectoris
- 51. Open Chest CABG** The actual undergoing of open chest surgery for the correction of one or more coronary arteries, which is/are narrowed or blocked, by coronary artery bypass graft (CABG). The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a specialist medical practitioner.
- The following are excluded:**
- i. Angioplasty and/or any other intra-arterial procedures
 - ii. any key-hole or laser surgery.
- 52. Open Heart Replacement Or Repair Of Heart Valves** The actual undergoing of open-heart valve surgery is to replace or repair one or more heart valves, as a consequence of defects in, abnormalities of, or disease-affected cardiac valve(s). The diagnosis of the valve abnormality must be supported by an echocardiography and the realization of surgery has to be confirmed by a specialist medical practitioner. Catheter based techniques including but not limited to, balloon aortotomy/valvuloplasty are excluded.
- 53. Major Organ /Bone Marrow Transplant**
- I. The actual undergoing of a transplant of:
 - i. One of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
 - ii. Human bone marrow using haematopoietic stem cells. The undergoing of a transplant has to be confirmed by a specialist medical practitioner.
 - II. **The following are excluded:**
 - a. Other stem-cell transplants
 - b. Where only islets of langerhans are transplanted
- 54. Motor Neurone Disease With Permanent Symptoms** Motor neurone disease diagnosed by a specialist medical practitioner as spinal muscular atrophy, progressive bulbar palsy, amyotrophic lateral sclerosis or primary lateral sclerosis. There must be progressive degeneration of corticospinal tracts and anterior horn cells or bulbar efferent neurons. There must be current significant and permanent functional neurological impairment with objective evidence of motor dysfunction that has persisted for a continuous period of at least 3 months.
- 55. Major Injuries** means accidental bodily injuries caused by external, violent and visible cause leading to loss of limbs i.e. physical separation or permanent and total loss of use of one or more hand, foot or eye within 12 months from the date of injury
- 56. End Stage Liver Disease** means an irreversible chronic alteration of the hepatic parenchyma or the biliary ductal system resulting in a life threatening liver dysfunction. The above coverage is excluded if the etiology of the disease is due to chronic alcohol consumption or any self inflicted toxic or drug consumption.
- 57. Major Burns** means an injury due to any form of burn touching one third or more of the body area causing loss of soft tissue and resulting in impairment or loss of function of the injured organ.
- 58. Coma Of Specified Severity**
- I. A state of unconsciousness with no reaction or response to external stimuli or internal needs. This diagnosis must be supported by evidence of all of the following:
 - i. no response to external stimuli continuously for at least 96 hours;
 - ii. life support measures are necessary to sustain life; and
 - iii. Permanent neurological deficit which must be assessed at least 30 days after the onset of the coma.
 - II. The condition has to be confirmed by a specialist medical practitioner. Coma resulting directly from alcohol or drug abuse is excluded.
- 59. Multiple Sclerosis With Persisting Symptoms**
- I. The definite occurrence of multiple sclerosis. The diagnosis must be supported by all of the following:
 - i. investigations including typical MRI and CSF findings, which unequivocally confirm the diagnosis to be multiple sclerosis;
 - ii. there must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months, and
 - iii. well documented clinical history of exacerbations and remissions of said symptoms or neurological deficits with at least two clinically documented episodes at least one month apart.
 - II. Other causes of neurological damage such as SLE and HIV are excluded.
- 60. Optional Extension** means optional coverage which is available to You apart from the Basic Cover under the Policy, which You can choose to take on payment of necessary additional premium.



- 61. Third Party Administrator** means any person who is licensed under IRDA (Third Party Administrators - Health Services) Regulations, 2001 by the Authority and is engaged for a fee or remuneration by an insurance company, for the purpose of providing health services.
- 62. Network Provider** means hospitals or health care providers enlisted by an insurer or by a TPA and insurer together to provide medical services to an insured on payment by a cashless facility.
- 63. Non- Network** means any *hospital*, day care centre or other provider that is not part of the *network*.
- 64. Emergency Assistance Service Provider** means the licensed entity which will provide identified Emergency Medical Assistance and Personal Services to people travelling more than 150 kilometers from their declared place of residence in India
- 65. Medical Assistance Services** means the stipulated medical services offered by Emergency Assistance Service Provider during a medical emergency situation while You are away from home, consisting of medical consultation and evaluation, medical referrals, medical evacuation and medically supervised repatriation.
- 66. Personal Services** means the other emergency services offered by Emergency Assistance Service Provider during a medical emergency situation while You are away from home, consisting of message transmission, care of minor children left unattended due to medical incident, return of mortal remains, prescription assistance, and legal and interpreter referrals transportation to join patient and emergency cash coordination.
- 67. Terrorism/Terrorist Incident** means any actual or threatened use of force or violence directed at or causing damage, injury, harm or disruption, or the commission of an act dangerous to human life or property, against any individual, property or government, with the stated or unstated objective of pursuing economic, ethnic, nationalistic, political, racial or religious interests, whether such interests are declared or not. Robberies or other criminal acts, primarily committed for personal gain and acts arising primarily from prior personal relationships between perpetrator(s) and victim(s) shall not be considered terrorist activity. Terrorism shall also include any act, which is verified or recognized by the relevant Government as an act of terrorism.
- 68. Unproven/Experimental treatment** is treatment including drug experimental therapy which is not based on established medical practice in India, is treatment experimental or unproven.
- 69. New Born Baby** means baby born during the Policy Period and is aged between 1 day and 90 days, both days inclusive.
- 70. Deductible** is a cost-sharing requirement under a health insurance policy that provides that the Insurer will not be liable for a specified rupee amount in case of indemnity policies and for specified number of days/hours in case of hospital cash policies which will apply before any benefits are payable by the insurer. A deductible does not reduce the sum insured.
- 71. Co-payment** is a cost-sharing requirement under a health insurance policy that provides that the policyholder/insured will bear a specified percentage of the admissible claim amount. A co-payment does not reduce the sum insured.
- 72. Cashless facility** means a facility extended by the insurer to the insured where the payments, of the costs of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the network provider by the insurer to the extent pre-authorization approved.

BASIC COVER

| WHAT IS COVERED | WHAT IS NOT COVERED |
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| <p>If the Insured Person sustains any Injury or contracts any Disease and if Medically necessary, he/she has to incur Hospitalization expenses, then We will pay Reasonable and Customary Charges of the following Hospitalization expenses:</p> <ol style="list-style-type: none"> 1. Room, Boarding and Nursing Expense as provided in the Hospital/Nursing Home subject to following limits. <ol style="list-style-type: none"> a) Sub limit per day for normal Room expenses: 1.0% of Basic Sum Insured. b) Sub limit per day for Intensive Care/Therapeutic Unit expenses: 2.5% of Basic Sum Insured. c) Registration, Service Charges, Surcharge and any other similar charges of Hospital / Nursing Home: Actuals subject to a maximum of 0.5% of Basic Sum Insured. | <p>WE will not pay for</p> <ol style="list-style-type: none"> 1. Any condition(s) defined as Pre - existing Disease in the Policy, until 36 months of continuous coverage have elapsed, since inception of the first Policy with Us. This exclusion will also apply to any complications arising from Pre-existing Condition/ailment/disease/ injuries. Such complications will be considered as a part of the Pre-existing health condition for disease. 2. Any expense on Hospitalization/Domiciliary Hospitalization for any Disease which incepts during first 30 days of commencement of this Insurance cover. This exclusion shall not apply in case of the Insured Person having been covered under this Policy or Individual Medical |



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| <p>2. Medical Practitioner/ Anesthetist, Consultant fees.</p> <p>3. Expenses on Anesthesia, Blood, Oxygen, Operation Theatre, Surgical Appliances, Medicines and Drugs, Diagnostic Materials and X-ray, Dialysis, Chemotherapy, Radiotherapy, Cost of Pacemaker, Artificial Limbs, Cost of Organ and similar expenses.</p> <p>4. Expenses on Vitamins and Tonics only if forming part of treatment as certified by the attending Medical Practitioner.</p> <p>5. The above stated relevant expenses incurred for Domiciliary Hospitalization is Medically Necessary and at Reasonable and Customary Charges upto a maximum aggregate sub-limit of 20% of the Basic Sum Insured.</p> <p>6. An additional Daily Allowance amount equivalent to 0.1% of the Basic Sum Insured or Rs. 250/- per day whichever is less, for the duration of Hospitalization towards defraying of miscellaneous expenses.</p> <p>7. Ambulance charges in connection with any admissible claim limited to 1.0% of the Basic Sum Insured or Rupees 1500/- whichever is less for each claim.</p> <p>8. Ayurvedic hospitalization expenses including Pre-Hospitalization and Post Hospitalization expenses shall be limited to 10% of the Basic Sum Insured of the Insured person per year.</p> <p>Note</p> <p>1. The Hospitalization expenses incurred for treatment of any one illness under package charges of the Hospital/Nursing Home will be restricted to 80% of the package in hospitals outside the Preferred Provider Network.</p> <p>2. Hospitalization expenses of person donating an organ during the course of organ transplant will also be payable subject to the above sub limits applicable to the Insured Person and within the overall Sum Insured (Basic plus Optional Extension, if applicable) of the Insured Person. For the Donor, no payment will be made towards Ambulance charges, Pre and Post Hospitalization expenses and Daily Allowance.</p> <p>3. Pre-Hospitalization and Post Hospitalization expenses for 60 days respectively as defined under the Policy will also be reimbursed along with the aforesaid Hospitalization expenses subject to the overall Sum Insured (Basic plus Optional Extension, if applicable) limit of the Insured Person. Any Nursing expenses during Pre and Post Hospitalization will be considered only if Qualified Nurse is employed and is Medically Necessary for the duration specified.</p> <p>4. For the purpose of determining the sub-limits of</p> | <p>Insurance Policy with any of Indian Insurance Companies for a continuous period of preceding 12 months without a break exceeding 30 days.</p> <p>3. Any expense incurred in the first year of operation of the insurance cover on treatment of the following Diseases :</p> <ul style="list-style-type: none"> ➤ Cataract, Benign Prostatic Hypertrophy, Hysterectomy for Menorrhagia or Fibromyoma ➤ Hernia, Hydrocele, Congenital Internal Disease. ➤ Fistula in anus, Piles, Sinusitis ➤ Choletithiasis and Cholecystectomy <p>However if these Disease are Pre-Existing at the time of the first Proposal then they will be falling under Exclusion (1) and will be covered after three continuous year of insurance with Us.</p> <p>This exclusion shall not apply in case of the Insured Person having been covered under this Policy or Individual Medical Insurance Policy with any of Indian Insurance Companies for a continuous period of preceding 12 months without a break exceeding 30 days.</p> <p>4. Injury or Diseases directly or indirectly caused by or arising from or attributable to war, invasion, act of foreign enemy, war like operation (whether war be declared or not).Circumcision, unless necessary for the treatment of a Disease not otherwise excluded or required as a result of accidental bodily injury, vaccination unless forming part of post-bite treatment, inoculation, cosmetic or aesthetic treatment of any description (including any complications arising thereof), plastic surgery except those relating to treatment of Injury or Disease .</p> <p>5. Cost of spectacles and contact lens or hearing aids.</p> <p>6. Dental treatment or surgery of any kind, unless requiring Hospitalization.</p> <p>7. Convalescence, general debility, run down condition or rest cure, congenital disease or defects or anomalies, sterility, venereal disease, intentional self injury and use of intoxicating drugs/alcohols.</p> <p>8. Any expense on treatment related to HIV, AIDS and all related medical conditions.</p> <p>9. Expenses on Diagnostic, X-Ray, or Laboratory examinations unless related to the active treatment of Disease or Injury falling within ambit of Hospitalization or Domiciliary Hospitalization claim.</p> <p>10. Expenses on treatment arising from or traceable to pregnancy (other than ectopic pregnancy), childbirth, miscarriage, abortion or complications of any of these, including caesarean section and any infertility, sub fertility or assisted conception treatment.</p> <p>11. Any expense on Injury or Diseases directly or indirectly caused by or contributed to by</p> |
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| <p>expenses for Room/ Boarding/Nursing, Domiciliary Hospitalization, Daily Allowance and Ambulance charges as detailed under Item (1), (5), (6) and (7) above, the specified percentages will be applied on the Basic Sum Insured only and not on the Cumulative Bonus amount or Optional Extension (Critical Illness) Sum Insured amount.</p> <p>5. Cumulative Bonus: The Basic Sum Insured under the Policy shall be increased by 5% of the Basic Sum Insured at each renewal in respect of each claim free year of insurance, subject to maximum of 50% of the Insured Person's Basic Sum Insured of the expiring Policy. The Optional Extension (Critical Illness) Sum Insured is not eligible for any Cumulative Bonus For Cumulative Bonus eligibility, the Policy has to be renewed within the expiry date or within a maximum of 30 days from the expiry date, beyond which the entire Cumulative Bonus earned will lapse and be forfeited. Any Medishield Insurance cover thereafter will be treated as a fresh cover for the purposes of the Pre-existing Condition, 30 days Waiting Period and First Year Disease Exclusions.</p> <p>In case of a claim under the Policy in respect of any Insured Person who has earned Cumulative Bonus, the existing Cumulative Bonus will be reduced by 5% of Basic Sum Insured at the next renewal, subject to the stipulation that Basic Sum Insured shall be maintained.</p> <p>6. Cost of Health Check Up: Insured Person shall be entitled for reimbursement of cost of medical checkup once at the end of a block of every four claim-free Policies. The reimbursement shall not exceed the amount equal to 1% of the average Basic Sum Insured during the block of four claim free Policies</p> <p>7..The amounts payable under Item (2) and (3) of 'What is Covered' shall be at the rate applicable to the entitled room category. In case You opt for a room with expenses higher than the entitled category as under 1(a), the charges payable under (2) and (3) shall be limited to the charges applicable to the entitled category or (where the charges applicable are not specified) in the same proportion as the charges applicable for entitled room category bears to charges applicable for higher room category.</p> | <p>nuclear weapons/material.</p> <p>12. Any expense on Injury and Diseases directly or indirectly caused by or contributed to by an act of Terrorism/Terrorist Incident.</p> <p>13. Any expense on treatment of Insured Person as outpatient in a Hospital.</p> <p>14. Any expense on naturopathy, experimental or alternative medicine, However, this exclusion shall not apply to Ayurvedic treatment necessitating Hospitalization, and taken at the Ayurvedic Hospitals.</p> <p>15. Any expense on procedure and treatment including acupressure, acupuncture, magnetic and such other therapies etc.</p> <p>16. Travel or transportation expenses, other than Ambulance service charges.</p> <p>17. Any expense related to Disease/Injury suffered whilst engaged in speed contest or racing of any kind (other than on foot), bungee jumping, parasailing, ballooning, parachuting, skydiving, paragliding, hang gliding, mountain or rock climbing necessitating the use of guides or ropes, deep sea diving using hard helmet and breathing apparatus, polo, snow and ice sports and activities of similar hazard.</p> <p>18. External medical equipment of any kind used at home as post hospitalization care, like wheelchairs, crutches, instruments used in treatment of sleep apnea syndrome (C.P.A.P) or continuous peritoneal ambulatory dialysis (C.P.A.D) and oxygen concentrator for bronchial asthmatic condition, etc.</p> <p>19. Genetic disorders and stem cell implantation/ surgery.</p> <p>20. All non medical expenses including personal comfort and convenience items or services, such as telephone, aya/ barber or beauty services, diet charges, baby food, cosmetics, napkins, toiletry items etc, guest services and similar incidental expenses or services etc..</p> <p>21. Treatment of obesity or condition arising there from (including morbid obesity) and any other weight control programme, services or supplies etc, hormone replacement therapy, sex change or treatment which results from or is in any way related to sex change.</p> <p>22. Any expense under Domiciliary Hospitalization for</p> <ul style="list-style-type: none">➤ Pre and Post Hospitalization treatment➤ Treatment of following diseases:<ul style="list-style-type: none">i. Asthmaii. Bronchitisiii. Chronic Nephritis and Nephritic Syndromeiv. Diarrhoea and all type of Dysenteries including Gastro-enteritisv. Diabetes Mellitusvi. Epilepsyvii. Hypertensionviii. Influenza, Cough and Coldix. All types of Psychiatric or Psychosomatic |
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| | Disorders x. Pyrexia of unknown origin for less than 15 days xi. Tonsillitis and Upper Respiratory Tract infection including Laryngitis and Pharyngitis xii. Arthritis, Gout and Rheumatism xiii. Dental Treatment or Surgery |
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OPTIONAL EXTENSION

I. Critical Illness

1. If the Insured Person be diagnosed during the Period of Insurance as suffering from a Critical Illness as defined under the Policy, We shall reimburse Medically Necessary and Reasonable and Customary Charges incurred on expenses as listed under 'What Is Covered' upto an additional Sum Insured limit stipulated for the Insured Person in the Policy Schedule (equal to his/her Basic Cover Sum Insured).
2. The additional Sum Insured available for Critical Illness under this Optional Extension cover will not qualify for Cumulative Bonus or for the limit for Room/ Board/ Nursing, Domiciliary Hospitalization, Daily Allowance, Ambulance expenses and Cost of Health Check Up as stipulated under "What is Covered" of the Policy.
3. The other terms of coverage (What is Covered/ Not Covered) as detailed under Basic Cover will remain unaltered for this Optional Extension coverage

EMERGENCY ASSISTANCE SERVICES

This Policy provides You, at no additional cost, whatsoever, a host of value added Emergency Medical Assistance and Emergency Personal Services as described below. The services are provided by **Emergency Assistance Service Provider** when You are traveling within India 150 kilometers or more away from Your residential address as mentioned in the Policy Schedule for less than 90 days. **All services will be arranged by Emergency Assistance Service Provider only. No claims for reimbursement of expenses incurred for services arranged by You will be entertained.**

1. **Medical Consultation, Evaluation and Referral:** You have access to an Operations Center with multilingual medical staff on duty 24 hours a day, 365 days a year. Medical personnel are available for medical consultation, evaluation and referrals to qualified physicians.
2. **Emergency Medical Evacuation:** If You have a medical emergency and an adequate medical facility is not available (as determined by the **Emergency Assistance Service Provider's** Physician and the Consulting Physician) proximate to where You are located, **Emergency Assistance Service Provider** will arrange an emergency evacuation, with medical supervision, by an appropriate means to the nearest medical facility capable of providing the required care.
3. **Medical Repatriation:** When medically necessary, as determined by the **Emergency Assistance Service Provider's** Physician and the Consulting Physician, repatriation under medical supervision to Your address as mentioned in the Policy Schedule at such time as You are medically cleared for travel via commercial carrier, provided the repatriation can be accomplished without compromising Your medical condition. If the time period to receive medical clearance to travel by common carrier exceeds fourteen days from the date of discharge from the hospital, an appropriate mode of transportation may be arranged, such as an air ambulance. Medical or non-medical escorts may be provided as necessary.
4. **Transportation to Join Patient:** Provide a designated family member or personal friend with an economy, round-trip, common carrier transportation to the major airport closest to the place of hospitalization, provided You have travelled alone and You are required to be hospitalized for more than seven consecutive days. At Your request, **Emergency Assistance Service Provider** will also provide assistance with arrangements for the family member or the friend's accommodation. It is the responsibility of the family member or the friend to meet all documentary requirements for the travel and accommodation costs.
5. **Care and/or Transportation of Minor Children:** When Your minor child(ren) is left unattended as a result of Your medical situation, **Emergency Assistance Service Provider** will provide the child with transportation to home or to the home of a person designated by You living in the same city as Your address. If appropriate, an attendant will escort the child.
6. **Emergency Message Transmission:** **Emergency Assistance Service Provider** will receive and transmit emergency messages to/from home.
7. **Return of Mortal Remains:** In the event of death of Insured Person, **Emergency Assistance Service Provider** will arrange and pay for the return of mortal remains. **Emergency Assistance Service Provider** will render any assistance necessary in the transport including locating a local, Emergency Assistance funeral home, mortuary or direct disposition facility to prepare the body for transport, completing all



documentation, obtaining all legal clearances, providing death certificates, purchasing the minimally necessary casket or air transport container, as well as transporting the remains, including retrieval from site of death and delivery to receiving funeral home.

8. **Emergency Cash Coordination: Emergency Assistance Service Provider** will assist in coordinating the transfer of emergency cash. Source of funds is solely Your responsibility

Conditions: The Emergency Assistance Services are available subject to certain limited exclusions as set forth below:

Emergency Assistance Service Provider will not provide services in the following instances:

- ◆ Travel undertaken specifically for securing medical treatment
- ◆ Services sought outside India.
- ◆ Injuries resulting from participation in acts of war or insurrection
- ◆ Commission of unlawful act(s) with malafide intent.
- ◆ Attempt at suicide /self inflicted injuries
- ◆ Incidents involving the use of drugs, unless prescribed by a physician
- ◆ Transfer of the Insured Person from one medical facility to another medical facility of similar capabilities and providing a similar level of care

Emergency Assistance Service Provider will not evacuate or repatriate an Insured Person in the following instances:

- ◆ Without medical authorization
- ◆ With mild lesions, simple injuries such as sprains, simple fractures, or mild sickness which can be treated by local doctors and do not prevent You from continuing Your trip or returning home
- ◆ With a pregnancy term of over six months
- ◆ With mental or nervous disorders unless hospitalized

Specific Exclusions:

- ◆ Trips exceeding 90 days from declared residence without prior notification to Emergency Assistance Service Provider.
- ◆ Students at home/school campus address (as they are not considered to be in travel status)

Legal actions arising hereunder shall be barred unless written notice thereof is received by Us / **Emergency Assistance Service Provider** within one (1) year from the date of event giving rise to such legal action.

While assistance services are available all over India, transportation response time is directly related to the location/jurisdiction where an event occurs. We/ **Emergency Assistance Service Provider** are not responsible for failing to provide services or for delays in the delivery of services caused by strikes or conditions beyond our / their control, including by way of example and not by limitation, weather conditions, availability of airports, flight conditions, availability of hyperbaric chambers, communications systems or where rendering of service is limited or prohibited by local law or edict.

All consulting physicians and attorneys are independent contractors and not under Our control or of **Emergency Assistance Service Provider**. We/ **Emergency Assistance Service Provider** are not responsible or liable for any malpractice committed by professionals rendering services to You.

You must reimburse **Emergency Assistance Service Provider** for any service rendered upon request, that is beyond the scope of this Policy. The liability to pay for such service and the charge applicable will be informed to You prior to provision of such service.

We shall not be held liable or responsible for any acts or omissions by **Emergency Assistance Service Provider** in connection with or arising from the rendering of services described above.

GENERAL CONDITIONS

1. **Conditions Precedent-** Where this Policy requires You/your family member(s) named in the Schedule to do or not to do something, then the complete satisfaction of that requirement by You or someone claiming on Your behalf is a precondition to any obligation We have under this Policy. If You or someone claiming on Your behalf fails to completely satisfy that requirement, then We may refuse to consider Your claim. You/your family member(s) named in the schedule will cooperate with Us at all times.
2. **Reasonable Precaution:** You shall take all reasonable precaution to prevent injury, illness, and disease in order to minimise claims.



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3. **Notice:** You will give every notice and communication in writing to Our office through which this insurance is effected.
4. **Disclosure to information norm:** The Policy shall be void and all premium paid by You to Us be forfeited in the event of untrue or incorrect statements, misrepresentation, mis-description or non-disclosure of any material fact.
5. **Changes in Circumstances:** You must inform Us, as soon as reasonably possible of any change in information You have provided to Us about Insured Person(s) which may affect the insurance cover provided.
6. **Payment of Premium:** The premium payable shall be paid in advance before commencement of risk. No receipt for premium shall be valid except on Our official form signed by Our duly authorized official. In similar way, no waiver of any terms, provision, conditions and endorsements of this Policy shall be valid unless made in writing and signed by Our authorized official.
7. **Free Look Period:** Policy has a free look period which shall be applicable at the inception of the policy and
 - i. The insured will be allowed a period of at least 15 days from the date of receipt of the Policy to review the terms and conditions of the Policy and to return the same if not acceptable;
 - ii. If the insured has not made any claim during the free look period, the insured shall be entitled to-
 - a. A refund of the premium paid less any expenses incurred by the insurer on medical examination of the insured persons and the stamp duty charges or;
 - b. Where the risk has already commenced and the option of return of the policy is exercised by the policyholder, a deduction towards the proportionate risk premium for period on cover or ;
 - c. Where only a part of the risk has commenced, such proportionate risk premium commensurate with the risk covered during such period.
8. **Claim Procedure and Requirements :**

Notification of Claim: An event which might become a claim under the Policy must be reported to Us at least 72 hours before hospitalization, except in case of emergency Hospitalizations in which case it must be reported as soon as possible, but not later than 48 hours from the time of Hospitalization in any case.

 - a. A written statement of the claim will be required and a Claim Form will have to be completed. The claim must be filed along with all supporting documents within 30 days from the date of discharge from the Hospital or completion of treatment, except in extreme cases of hardship where it is proved to Our satisfaction that under the circumstances in which You / Insured Person or Your/his or her personal representative were placed, it was not possible for any one of You to give notice or file claim within the prescribed time limit. In such case the claim should be duly filed with Us within 90 days from the date of discharge from Hospital, otherwise the claim shall not be entertained.
 - b. Queries raised, if any on such claim submitted by You should be satisfactorily responded with supporting documents within 15 days from the date of query. You must submit all original bills, receipts, certificates, information and evidences from the attending Medical Practitioner/Hospital/Chemist/Laboratory as required by Us in the manner and form as We may prescribe. In such claims, Our representative shall be allowed to carry out examination and obtain information on any alleged Injury or Disease requiring Hospitalization, if and when We may reasonably require.
 - c. In case You / Insured Person does not comply with the provisions of this clause or other obligations cast upon You / Insured Person under this Policy or in any of the Policy documents, all benefit under the Policy shall be forfeited, at Our option.
9. **Position after a claim:** As from the day of receipt of the claim amount by You / Insured Person, the Sum Insured for the remainder of the Period of insurance shall stand reduced by a corresponding amount.
10. **Fraud:** If a claim is fraudulent in any respect or supported by any fraudulent statement or device with or without Your knowledge or that of the Insured Person, all benefit(s) under this Policy shall be forfeited.
11. **Electronic Transaction:** You /Insured Person agrees to adhere to and comply with all such terms and conditions as We may prescribe from time to time and hereby agrees and confirms that all transactions effected by or through facilities for conducting remote transactions including the internet, world wide web, Electronic data interchange, call centres, teleservice operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication established by or on behalf of Us for and in respect of the Policy or its terms or Our other products and services, shall constitute legally binding and valid transactions when done in adherence to and in compliance with Our terms and conditions for such facilities, as may be prescribed from time to time. However the terms of the condition shall not override provisions of any law(s) or statutory regulations including provisions of IRDA regulations for protection of policy holder's interests.
12. **No Constructive Notice:** Any knowledge or information of any circumstances or condition in connection with You / Insured Person, in possession of any of Our official shall not be the notice to or be held to bind or prejudicially affect Us notwithstanding subsequent acceptance of the premium.
13. **Contribution:** If, when any claim arises, there is in existence any other Insurance (other than Cancer Insurance Policy) covering the same loss/liability, compensation, costs or expenses, We will pay only Our



ratable proportion of the claim. The benefits under this Policy shall be in excess of the benefits available under Cancer Insurance Policy.

14. Subrogation :

a) You shall do or concur in doing or permit to be done everything necessary for the purpose of enforcing any civil or criminal rights and remedies or obtaining relief or indemnity from other parties to which We shall be or would become entitled or subrogated upon Our paying any claim under this Policy, whether before or after indemnification;

b) You shall not do or cause to be done anything that may cause any prejudice of Our right of Subrogation;

c) You agree that any recoveries made shall first be applied in making good any sums paid out by or on behalf of Us for the claim and the costs of recovery.

15. Renewal : The Policy may be renewed by mutual consent every year and in such event, the renewal premium shall be paid to Us on or before the date of expiry of the Policy or of the subsequent renewal thereof. However, We shall not be bound to give notice that such renewal premium is due, provided however that if You apply for renewal and remits the requisite premium before the expiry of this Policy, renewal shall not normally be refused, unless We have reasonable justification to do so.

The Policy has to be renewed within the expiry date or within a Grace Period of 30 days from the expiry date, beyond which the continuity benefits (relating to Pre-existing Disease Exclusion, 30 days Waiting Period, First Year Disease Exclusions and Cumulative Bonus earning) will not be available and any insurance cover thereafter will be treated as fresh cover.

In any case, We shall not be liable to pay claim occurring during the period of break in insurance.

16. Cancellation: We will not ordinarily cancel the policy unless it is a case of mis-representation, concealment of material fact or fraudulent act of insured. In case of cancellation of the policy due to above reasons, policy shall be void and all premium paid hereon shall be forfeited to the Company and the same shall be communicated to you by sending a 15 (Fifteen) notice by registered Post to your last known address. You may cancel the Policy by sending at least 15(Fifteen) days written Notice to Us under Registered Post. We will then allow a refund on following scale provided there is no claim. Where claim is preferred, no refund will be made.

| Period of Cover upto | Refund of Annual Premium Rate(%) |
|----------------------|----------------------------------|
| 1 Month | 75% |
| 3 Month | 50% |
| 6 Month | 25% |
| Exceeding Six Months | NIL |

17. Notice of Charge: We will not be bound to take cognizance or be affected by any notice of trust, charge, lien, assignment or other dealings with or relating to this Policy. Your receipt or receipt of Insured Person shall in all cases be an effective discharge to Us.

18. Arbitration: If any dispute or difference shall arise as to the quantum to be paid under the policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of the sole arbitrator to be appointed in writing by the parties to or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration the same shall be referred to a panel of 3 arbitrators, comprising of 2 arbitrators, 1 to be appointed by each of the parties to the dispute/difference and the 3rd arbitrator to be appointed by 2 such arbitrators and arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996

It is clearly agreed and understood that no difference or dispute shall be referable to arbitration as herein before provided, if We have disputed or not accepted liability under or in respect of this Policy.

It is understood, however, that the Insured shall have the right at all times during currency of the Policy to communicate only, with the leading or issuing office in all matters pertaining to this insurance.

19. Policy Disputes: The parties to this Policy expressly agree that the laws of the Republic of India shall govern the validity, construction, interpretation and effect of this Policy. Any dispute concerning the interpretation of the terms and conditions, limitations and/or exclusions contained herein is understood and agreed to by both the Insured and the Company to be subject to Indian law. All matters arising hereunder shall be determined in accordance with the law and practice of such Court within Indian territory

20. Disclaimer Clause If we shall disclaim our liability for any claim and such claim shall not have been made subject matter of suit in a court of law within 12 months from date of disclaimer, then the claim shall for all purpose be deemed to have been abandoned and shall not thereafter be recoverable under this Policy.

21. Protection of Policy Holder's Interest:- In the event of a claim, if the same is found admissible under the Policy, we shall make an offer of settlement or convey the rejection of the claim within 30 days of receipt of all relevant documents and Investigation/ Assessment Report (if required). In case the claim is admitted, the claim proceeds shall be paid within 7 days of Your acceptance of Our offer. In case of delay in payment,



- we shall be liable to pay interest at a rate which is 2.0% (two percent) above the Bank rate prevalent at the beginning of financial year in which the claim is received by Us.
22. The geographical scope of this Policy will be India and all claims shall be payable in Indian currency.
 23. The Emergency Assistance Services-Medical and Personal are not available on reimbursement basis.
 24. The provision of the Emergency Medical or Personal Assistance Services to You during the Period of Insurance by **Emergency Assistance Service Provider** does not necessarily mean that the hospitalization claim is admissible under the Policy.
 25. **Grievance or Complaint:** You may register a grievance or complaint by visiting our Website www.itgi.co.in . You may also contact the Branches from where You have bought the policy or Grievance Officer who can be reached at our Corporate Office.
 26. **Alteration of Policy Conditions:** The policy terms and conditions may undergo alteration as per the IRDA Health Regulation. However the same shall be duly notified to you at least three months prior to the date when such alteration or revision comes into effect by registered post at your last declared correspondence address. The timeliness for revision in terms and rates shall be as per the IRDA Health Regulation.
 27. **Withdrawal of Policy:** This product may be withdrawn with the prior approval of the Authority and information of withdrawal shall be given to you in advance as per the IRDA guidelines with details of options provided by us. If we do not receive your response on the intimation of withdrawal, the existing product shall be withdrawn on the renewal date and you shall have to take a new policy available with us, subject to portability conditions.
 28. **Portability**
 - a. Portability shall be granted only to the Insured Person/s who is/are presently covered and were continuously covered without any lapses under any other similar health insurance plan with equivalent Deductible with an Indian Non life/Health insurer in the past.
 - b. In case portability is granted by us the proviso's regarding the waiting periods specified under Exclusion Nos 1,2 and 3 of the Policy stand modified as under in respect of such insured persons granted with portability.
 - i. The waiting periods shall be reduced by the number of continuous preceding years of coverage of the Insured Person under the previous health insurance policy/Policies; AND
 - ii. If the proposed Sum Insured for a proposed Insured Person is more than the Sum Insured applicable under the previous health insurance policy, then the reduced waiting period shall apply only to the extent of the Sum Insured under the previous health insurance policy.
 - iii. The reduction in the waiting period specified above shall be only if We have received the database and claim history from the previous Indian insurance company;
 - iv. We shall consider only completed years of coverage for waiver of waiting periods. Policy extensions if any sought during or for the purpose of porting insurance policy shall not be considered for waiting period waiver
 29. **Insurance Ombudsman:** If You are not satisfied with any issue pertaining to the insurance, You can approach the Insurance Ombudsman in the respective area for resolving the issue. The contact details of the Ombudsman offices is mentioned below:

| Jurisdiction | Office Address |
|-------------------------|---|
| Delhi, Rajasthan | First Floor, Universal Insurance Building, 2/2A Asaf Ali Road, New Delhi 110002 Ph:23239611 /33 Fax: 23230858 |
| West Bengal, Bihar | 29, N.S. Road, Third Floor, Kolkata Ph:222 12669 Fax: 222 12668 |
| Maharashtra | Jeevan Seva Annex, 3 rd floor, Above MTNL, SV Road, Santacruz (W) Mumbai 400 054 |
| Tamil Nadu, Pondicherry | Fatima Akhtar Court, Fourth Floor, 312 Anna Salai, Chennai 600018 |
| Andhra Pradesh | 6-2-47, Yeturu Towers, A.C. Guards Lakdi-Ka-Pool, Hyderabad 500004 |
| Gujarat | Second Floor, Shree Jayshree Ambica House, 5, Navyug College, Ashram Road, Ahmedabad 380014 |



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| Kerala, Karnataka | Pulinat Building, Second Floor, M.G. Road, Kochi 682015 |
| North-Eastern States | Aqanus, Bhaskar Nagar, R.G. Baruah Road, Guwahati 781021 |
| Uttar Pradesh | Chintal House, First Floor, 16 Station Road, Lucknow 226001 |
| Madhya Pradesh | First Floor, 117 Zone 2, Maharana Pratap Nagar, Bhopal 462011 |
| Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh | Batra Building, Shop-cum-Office 101-103, Second floor, Sector 17D, Chandigarh |
| Orissa | 62, Forest Park, Bhubaneswar 751009 |



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Health Insurance Guide Book

Contact Details:

24 Hour Call Center Toll Free Number: 1800 103 5499 (Toll free)
24 hour call center Tel Number: +91-124-4285499 (Chargeable)
9 AM to 9 PM Cashless Number: +91-124-4722020 (Chargeable)
Fax Number: +91-124-4722000 To 06
E-Mail: healthclaims@iffcotokio.co.in
Website: www.iffcotokio.co.in

This docket contains:

1. Member ID cards.
2. List of Network Hospitals
3. **List of Excluded Hospitals/Medical Practitioners.**

We have taken every care to ensure accuracy of information on the Cards. However you are requested to verify the same and in case of any discrepancy please get in touch with us through any of the above contact modes

Please read and understand the following carefully. This helps you to get best possible out of your policy and helps us in serving you better.

General

1. **Excluded Hospitals / Medical Practitioners:** Please note that the policy does not pay for Cost of treatment (both cashless and reimbursement) pertaining to any procedure or treatment undertaken by Insured Person(s) in any of the Hospital(s) or from any of the Medical practitioner(s) specified in the list attached to this Policy. The list of such excluded hospitals / Medical Practitioner(s) is dynamic and hence may change from time to time. Hence we suggest you to please check our website or contact our call centre / nearest office for updated list of such excluded hospitals/ Medical Practitioner before admission/consultation.
2. Please keep your ID card and Policy copy handy with you. Quote the numbers in all your correspondence. Produce the same to the hospital authorities at the time of admission. **Please also carry any other valid Photo ID Proof with you and submit a photo copy of the same to the hospital.**

If you are not in receipt of the ID card:

- *Please call our call center and quote your policy number to get your member ID*
- *Visit our website www.iffcotokio.co.in, click on Health Insurance >>Claims >> Claims Serviced by IFFCO TOKIO directly >> Customer Login.*



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- *Your member ID is your Login Id and password. Go to the face-sheet and click on the icon “print card”. You will be able to print an E-CARD.*

Please refer to the annexure attached for further information on access to Your Electronic Gateway.

3. Please inform **IFFCO-TOKIO** well in advance (at least 48 Hours before admission) about the hospitalization (Within 24 hours of admission, in case of Emergency Hospitalization). This ensures that the timely authorization for cashless is provided and the admission would be hassle free.
4. Provide all necessary details to **IFFCO-TOKIO**, which helps us in assessing the ailment and provide authorization quickly without a need to refer it back for clarification. Compulsorily provide your contact details to **IFFCO-TOKIO**.
5. **Please choose your hospital carefully.** Please note that the most popular one may not be the best for all procedures. Please also verify whether the hospital qualifies for admission in terms of the definition provided in the policy. Standard definition of the Hospital is provided here under for your ready reference.

Hospital: *A hospital means any institution established for in-patient care and day care treatment of illness and / or Injuries and which has been registered as a Hospital with the local Authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under Schedule of Section 56(1) of the said Act OR complies with all minimum criteria as under:*

- Has qualified nursing staff under its employment round the clock;
- Has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 In-patient beds in all other places;
- Has qualified medical practitioner(s) in charge round the clock;
- Has a fully equipped operation theatre of its own where surgical procedures are carried out;
- Maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.

Registration under various other entities like Shop and Establishment Act , Certificate by Chief Medical officer (CMO) of the district hospital etc. will not be valid.

Enactments specified under the Schedule of section 56 (1) of the clinical Establishments (Registration and Regulation) Act, 2010 referred above.

1. *The Andhra Pradesh Private Medical Care Establishments (Registration and Regulation) Act, 2002.*
2. *The Bombay Nursing Homes Registration Act, 1949.*
3. *The Delhi Nursing Homes Registration Act, 1953.*
4. *The Madhya Pradesh Upcharya Griha Tatha Rujopchar Sanbabdu Sthapamaue (Ragistrikaran Tatha Anugyapan) Adhiniyam, 1973.*
5. *The Manipur Homes and Clinics Registration Act, 1992.*
6. *The Nagaland Health Care Establishments Act, 1997.*
7. *The Orissa Clinical Establishments (Control and Regulation) Act, 1990.*
8. *The Punjab State Nursing Home Registration Act, 1991.*



9. *The West Bengal Clinical Establishments Act, 1950.*
6. **Please choose your room carefully within your entitled limit.** Most of the policies contain a Room Rent limit with proportionate deduction clause. In case you avail a room higher than your eligibility, not only the excess room rent, but many other expenses like diagnostic charges, consultant visits, OT charges etc will be proportionately deducted. Please check your policy for the room rent limit, if any.
7. Try to negotiate the best possible rates with the hospital for your treatment as if you are un-insured. Please note that money saved for treatment will enhance your balance Sum Insured which may be useful in future.
8. Please follow the instructions of the treating doctor meticulously and do not forget to visit the doctor again as advised even though you feel that the illness is fully cured
9. Some common ailments / procedures not covered under the policy
 - a. Correction of vision (Lasik or other similar surgery) / Keratoconus etc and all types Laser treatments / surgeries for EYE which can be performed on OPD basis
 - b. Therapies Like Cytotron Therapy, Rotational Field Quantum Magnetic Resonance (RFQMR), EECF (Enhanced External Counter Pulsation) Therapy, Chelation Therapy and similar, Hyperberic Oxygen Therapy and similar
 - c. External durables like (but not limited to): CPAP, Nebulizing machine, Oxygen cylinder, oxygen concentrator, ventilator
 - d. Intravitreal Injections / Interferon injections / Infliximab and like injections / Intra-articular injections.
 - e. Oral Chemotherapy and Intravenous Chemotherapy where no monitoring under Doctor Supervision is required in Hospital Setting. For example: Intravenous Cyclophosphamide , Intravenous Methotraxamate, etc.
** Kindly refer policy document for complete list of exclusions*

Cashless Claims:

1. It is our endeavor to provide you cashless service all the time. However, please note that it may not be possible for IFFCO-TOKIO to provide authorization for Cashless facility at times due to various reasons like:
 - Where the intimation of claim/hospitalization has not been given in time.
 - Where sufficient medical /past insurance details are not available.
 - Where the reported symptoms /available medical inputs are inadequate /incomplete to determine the liability of insurer.
 - Where the reported ailment /treatment is excluded under the policy.



- Where the admission is primarily for investigation purpose.
- Where the admission is less than 24 hours duration except for day care treatment as specifically stated in the policy.
- In case of personal information, policy and the coverage description differs with records registered with us.
- Where the hospital is removed from the Network
- Where the hospital does not fit into the definition of hospital (Refer to definition of hospital in policy).
- Where any information has been concealed or misrepresented on proposal form available on record.

This is only an indicative list of reasons but not exhaustive. Cashless authorization is done purely at the discretion of IFFCO TOKIO.

Please note that denial of cashless facility does not mean denial of treatment or denial of claim. You may go ahead with the treatment, settle the bills with hospital and claim for reimbursement of the expenses along with all necessary documents. IFFCO-TOKIO will consider the claim as per the terms and conditions of the policy and will settle the claim, if the same is admissible. (Please refer to Dos and Don'ts for Reimbursement Claims for more information)

2. Please note that Cashless facility shall be provided only if the hospital is in IFFCO-TOKIO's Network **at the time of admission**. For the updated list please visit our website or call our call center or contact our nearest office.
3. In case your cashless authorization is delayed, please check with TPA desk of hospital whether any queries raised by the Insurance Company are pending for reply.
4. Demand for the copy of final cashless authorization / denial from insurance company before making any payment to hospital and verify the same.
5. Please Inform **IFFCO-TOKIO** about the date and time of discharge as soon as the same is confirmed by the hospital, so to facilitate smooth cashless final approval. Please note it may take up to 4 Hrs to accord final cashless settlement.
6. Please demand for and verify the duly completed Bill from the hospital and sign the same, even though the same will be paid by us directly to the Hospital. Any erroneous entry in the bill could eat away your precious sum insured for the rest of the policy period.
7. Please collect copies of the Discharge Summary, Diagnostic Reports, Medical advice, bill and Cash receipts from the hospital without fail for your record.



Reimbursement Claims

1. Please collect and preserve Discharge Summary, Reports, Prescriptions, Bills and receipts in Original. Discharge summary and final bill should be as per the guidelines prescribed by IRDA. You may download the same from our website.
2. Please note that all Bills and cash memos should be supported by the doctor's prescription.
3. All bills towards diagnostics should be supported by reports.
4. Submit all the documents in one go along with a duly filled in claim form and a summary sheet **within 30 days from completion of treatment or 90 days from the date of discharge whichever is earlier.** Following is an indicative list of documents to be submitted:
 - a. Claim Form duly filled in and signed – As per prescribed format (Form B to be filled in and signed by the Hospital authorities under seal)
 - b. Copy of Photo ID / Proof
 - c. Copy of Policy
 - d. Discharge Summary (Photo Copy in case of claim for Pre/Post Hospitalization only)
 - e. Hospital Bill (Original Only)
 - f. Hospital Receipt (Original Only)
 - g. Investigation Reports with supporting prescriptions
 - h. Investigation Bills (Original Only)
 - i. Pharmacy Bills (Original Only) with supporting prescriptions
 - j. Any other Bills with supporting documents (Pl specify) (Original Only)
 - k. Summary of claim made providing details of Bill No, Date, Name of the Biller and Amount
 - l. All previous treatment papers related to Ailment.
 - m. Registration Certificate of the Hospital under Clinical Establishment Act or similar state act for medical establishments. Please note registration under Shops and Establishment Act, Registration with CMO etc. are not sufficient to meet the requirements of policy.
 - n. KYC (know your customer) form, if claim is more than 1 lac
 - o. Any other document (Pl specify)
5. If IFFCO-TOKIO seeks any further clarification or documents in support of the claim, Please respond along with all supporting documents within **15 days** from the date of query.
6. Please quote Your ID card number and Policy Number in all correspondence.



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7. Please carry a copy of Sample Claim Form (Form A) along with you and get it filled up by the hospital before discharge.

EMERGENCY ASSISTANCE SERVICES (ASSIST AMERICA)

Assist America is an emergency assistance service provider. In India, this service is provided by AAEMSIL – Assist America Medical Services (India) Private Limited. It provides identified emergency medical assistance and personal services to people travelling more than 150 kilometers from their declared place of residence in India. IFFCO TOKIO has tied up with AAEMSIL to provide some of the emergency assistance services to its Individual Medishield, Swasthya Kavach and Comprehensive Accidental Hospitalization Policy holders.

Assist America takes care of following emergency assistance services, wherever the facility is extended under your policy

Medical Consultation, Evaluation and Referral
Emergency Medical Evacuation
Medical Repatriation
Transportation to Join Patient
Care and/or Transportation of Minor Children
Emergency Message Transmission
Return of Mortal Remains
Emergency Cash Coordination (Source of funds in solely responsibility of insured)

Note: The provision of the Emergency Medical or Personal Assistance Services to You during the Period of Insurance by **Emergency Assistance Service Provider** does not necessarily mean that the hospitalization claim is admissible under the Policy.

EMERGENCY ASSISTANCE SERVICES (Assist America) Telephone No: +91-40-23300654 / 55

For more details, you may visit www.assistamerica.com or call Toll Free 1800 425 2955

YOUR HEALTH IS OUR HAPPINESS – WISHING YOU A LONG AND HEALTHY LIFE

Disclaimer - This communication is only informative. Please refer to policy document for full information and the wording of policy (English Version) will only hold good for all legal matters. Guide to Your Electronic Gateway

In our Endeavour to serve you better, we have created an electronic gate way to all your requirements. This helps you to access most of your information with great ease like the following.

1. Viewing and Printing of E-Card
2. Information on your Policy Terms and conditions
3. Updated Status on Your Claim
4. Guide Book
5. Network Hospital List

and many more.....

Individual Medishield Insurance Policy
UIN:IRDA/NL-HLT/ITGI/P-H/V.1/51/14-15
Policy Wordings
Iffco Tokio General Insurance Co. Ltd.

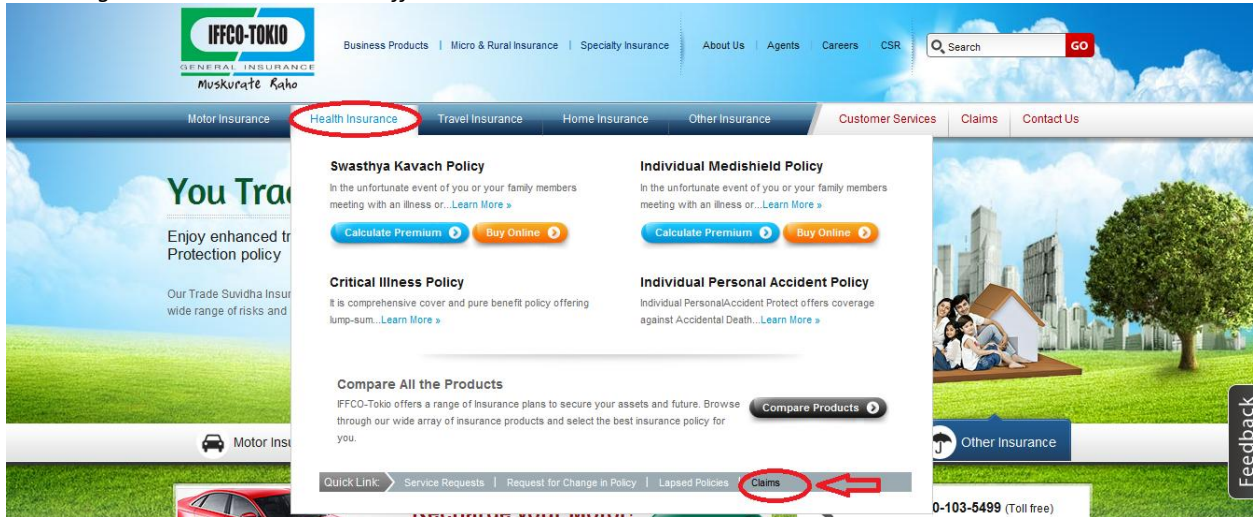


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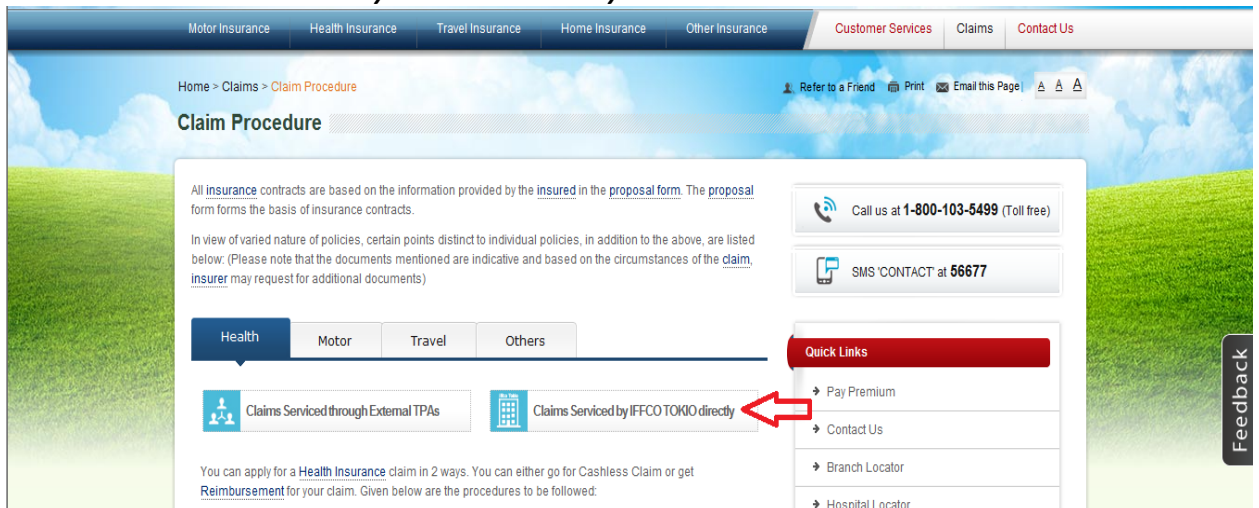
ANNEXURE

How to access the portal?

Please log in to our website – www.iffcotokio.co.in -> Health Insurance -> Claims



Please Click on “Claims Serviced by IFFCO TOKIO directly”



- Please click on the relevant link to download any of the documents listed.
- Please click on Customer Login Link to view your personal data or to print E-Card



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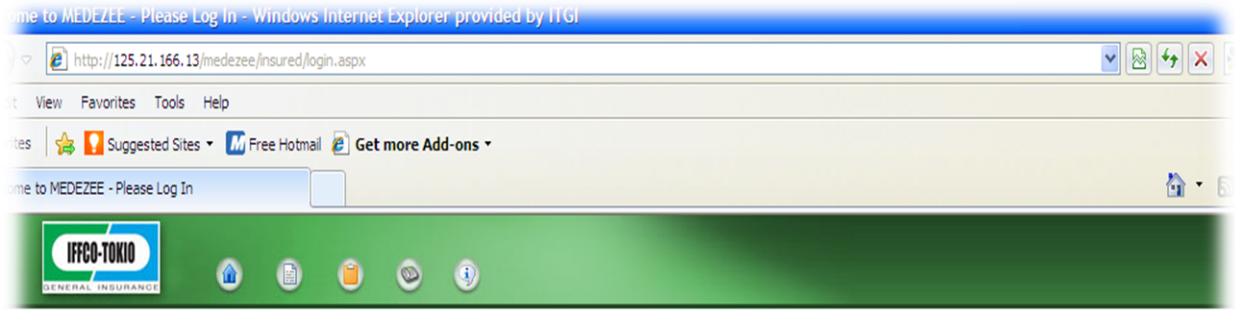
The screenshot shows the IFFCO-TOKIO website interface. At the top, there is a navigation menu with links for Business Products, Micro & Rural Insurance, Specialty Insurance, About Us, Agents, Careers, and CSR. A search bar is located on the right. Below the navigation menu, there are tabs for Motor Insurance, Health Insurance, Travel Insurance, Home Insurance, Other Insurance, Customer Services, Claims, and Contact Us. The main content area is titled 'Claims Serviced By IFFCO TOKIO Directly'. On the left, there is a 'LOGIN' section with a list of links: Customer Login (highlighted with a red arrow), Provider Login, Corporate Login, and Intermediary Login & Insurer Login. Below this is a 'DOWNLOADS' section with links for Guidebook, Claim Form, and Cashless Request Form. On the right, there are contact options: 'Call us at 1-800-103-5499 (Toll free)', 'SMS 'CONTACT' at 56677', and a 'Quick Links' section with links for Pay Premium, Contact Us, and Branch Locator. A 'Feedback' button is visible on the far right.

- Your Login Name is your ID card Number as displayed on your ID card. In case you do not have ID card Number, please contact our call centre at 18001035499.
- Please enter the same ID as Your Password, if you are logging in for the first time. You will be asked to change the password after the first log in. Please remember your password once it is



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changed. In case you forget the password please get in touch with our call center.



Insured Log - in

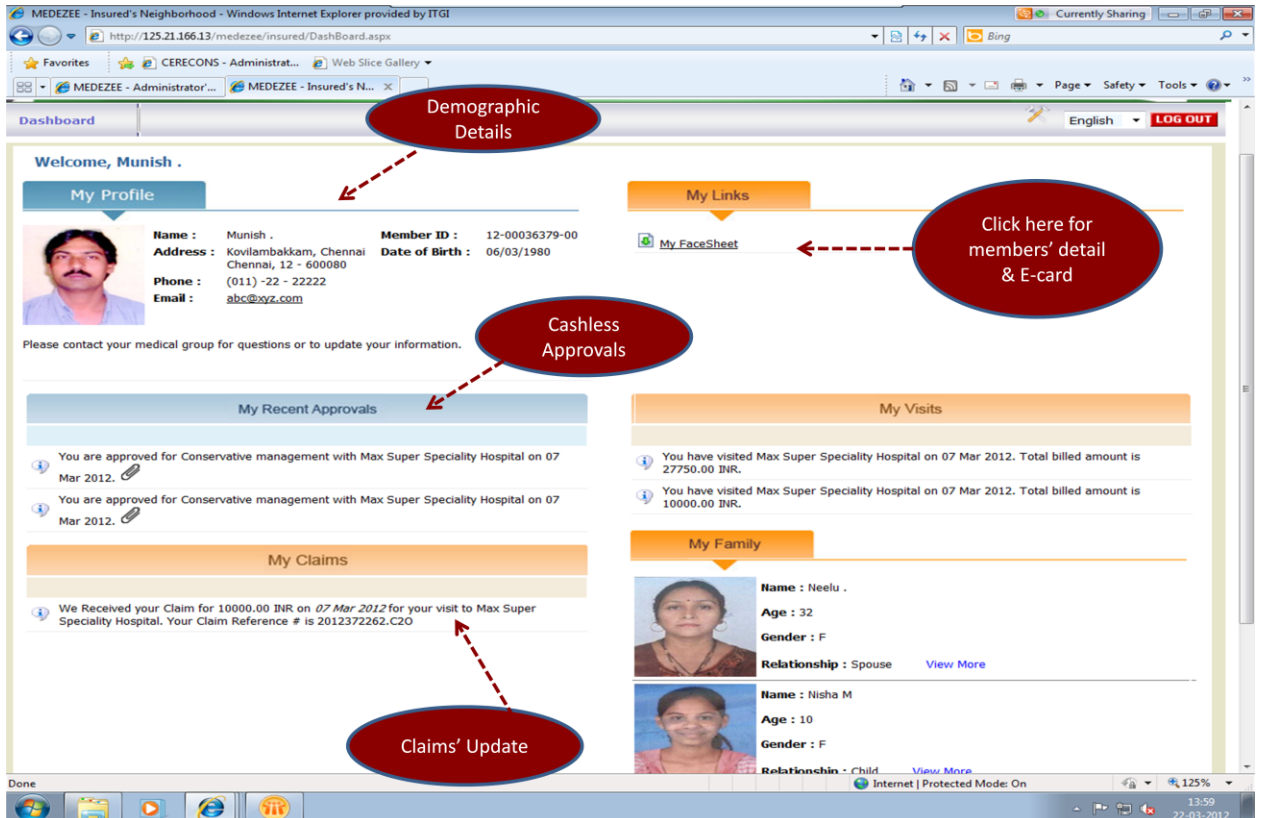
Please enter your Log-in Name and Password to access MEDEZEE

Login Name



Password

[Reset Password](#)





STANDARD DISCHARGE SUMMARY:

A discharge summary should cover following contents, so that the interpretation of the terms in the document and the information provided has uniformity.

STANDARD CONTENTS OF DISCHARGE SUMMARY FORMAT:

- a. Patient's Name*:
- b. Telephone No / Mobile No*:
- c. IPD No:
- d. Admission No:
- e. Treating Consultant/s Name, contact numbers and Department/Specialty:
- f. Date of Admission with Time:
- g. Date of Discharge with Time:
- h. MLC No/FIR No*:
- i. Provisional Diagnosis at the time of Admission:
- j. Final Diagnosis at the time of Discharge:
- k. ICD-10 code(s) or any other codes, as recommended by the Authority, for Final diagnosis*:
- l. Presenting Complaints with Duration and Reason for Admission:
- m. Summary of Presenting Illness:
- n. Key findings, on physical examination at the time of admission:
- o. History of alcoholism, tobacco or substance abuse, if any:
- p. Significant Past Medical and Surgical History, if any*:
- q. Family History if significant/relevant to diagnosis or treatment:
- r. Summary of key investigations during Hospitalization*:
- s. Course in the Hospital including complications if any*:
- t. Advice on Discharge*:
- u. Name & Signature of treating Consultant/ Authorized Team Doctor:
- v. Name & Signature of Patient / Attendant*:

* refer to guide notes below:

GUIDE NOTES FOR FILLING DISCHARGE SUMMARY FORMAT:

- a. The patient's name shall be the official name as appearing in the insurance policy document and the attendants should be made aware that it cannot be changed subsequently, because in some cases the attendants give the nick names which are different from documented names. As a matter of abundant precaution, all personal information should be shown to the patient/attendant and validated with their signatures.
- b. The contact numbers shall be specifically those of the patient and if pertaining to attendant, the same should be mentioned.
- c. Where applicable, copy of MLC/FIR needs to be attached
- d. Desirable not mandatory
- e. Significant past medical and surgical history shall be relevant to present ailment and shall provide the summary of treatment previously taken, reports of relevant tests conducted during that period. In case history is not given by patient, it should be specified as to who provided the same.
- f. Summary of key investigations shall appear chronologically consolidated for each type of investigation. If an investigation does not seem to be a logical requirement for the main disease/line of treatment, the admitting consultant should justify the reason for carrying out such test/investigation.
- g. The course in the hospital shall specify the line of treatment, medications administered, operative procedure carried out and if any complications arise during course in the hospital, the same should be specified. If opinion from another doctor from outside hospital is obtained, reason for same should be mentioned and also who decided to take opinion i.e. whether the admitting and treating consultant wanted the opinion as additional expertise or the patient relatives wanted the opinion for their reassurance.
- h. Discharge medication, precautions, diet regime, follow up consultation etc should be specified. If patient suffers from any allergy, the same shall be mentioned.
- i. The signatures/Thumb impression in the Discharge Summary shall be that of the patient because generally the patient is discharged after having improved. In other cases like Death summary or transfer notes in case of terminal illness, the attendant can sign, the inability of the patient to sign should be recorded by the attending doctor.



| DAY CARE PROCEDURES | |
|--|--|
| ENT: Operation of the ear | Procedures on the digestive tract |
| 1 Stapedotomy or Stapedectomy | 82 Sclerotherapy |
| 2 Myringoplasty (Type -I Tympanoplasty) | 83 Therapeutic Ascitic Tapping |
| 3 Tympanoplasty (closure of an eardrum perforation) | 84 Endoscopic ligation /banding |
| 4 Reconstruction and other Procedures of the auditory ossicles | 85 Dilatation of digestive tract strictures |
| 5 Myringotomy | 86 Endoscopic ultrasonography and biopsy |
| 6 Removal of a tympanic drain | |
| 7 Mastoidectomy | Replacement of Gastrostomy tube |
| 8 Reconstruction of the middle ear | 87 Endoscopic decompression of colon |
| 9 Fenestration of the inner ear | 88 Therapeutic ERCP |
| 10 Incision (opening) and destruction (elimination) of the inner ear | 89 Nissen fundoplication for Hiatus Hernia /Gastro esophageal reflux Disease |
| | 90 Endoscopic Gastrostomy |
| ENT: Procedures on the nose & the nasal sinuses | 91 Laparoscopic procedures e.g. colecystectomy, appendicectomy etc. |
| 11 Excision and destruction of diseased tissue of the nose | 92 Endoscopic Drainage of Pseudopancreatic cyst |
| 12 Procedures on the turbinates (nasal concha) | 93 Hernia Repair (Herniotomy / hernioraphy / hernioplasty) |
| 13 Nasal sinus aspiration | Procedures on the female sexual organs |
| | 94 Incision of the ovary |
| ENT: Procedures on the tonsils & adenoids | 95 Insufflation of the Fallopian tubes |
| 14 Transoral incision and drainage of a pharyngeal abscess | 96 Dilatation of the cervical canal |
| 15 Tonsillectomy and / or adenoidectomy | 97 Conisation of the uterine cervix |
| 16 Excision and destruction of a lingual tonsil | 98 Incision of the uterus (hysterotomy) |
| 17 Quinsy drainage | 99 Therapeutic curettage |
| | 100 Culdotomy |
| OPHTHALMOLOGY: Procedures on the eyes | 101 Local excision and destruction of diseased tissue of vagina and Pouch of Douglas |
| 18 Incision of tear glands | 102 Procedures on Bartholin's glands (cyst) |
| 19 Excision and destruction of diseased tissue of the eyelid | 103 Endoscopic polypectomy |
| 20 Procedures on the canthus and epicanthus | 104 Myomectomy , hysteroscopic or laparoscopic biopsy or removal |
| 21 Corrective surgery for entropion and ectropion | |
| 22 Corrective surgery for blepharoptosis | Procedures on the prostate & seminal vesicles |
| 23 Removal of a foreign body from the conjunctiva | 105 Incision of the prostate |
| 24 Removal of a foreign body from the cornea | 106 Transurethral excision and destruction of prostate tissue |
| 25 Incision of the cornea | 107 Open surgical excision and destruction of prostate tissue |
| 26 Procedures for pterygium | 108 Radical prostatovesiculectomy |
| 27 Removal of a foreign body from the lens of the eye | 109 Incision and excision of periprostatic tissue |
| 28 Removal of a foreign body from the posterior chamber of the eye | |
| 29 Removal of a foreign body from the orbit and eyeball | Procedures on the scrotum & tunica vaginalis testis |
| 30 Operation of cataract | 110 Incision of the scrotum and tunica vaginalis testis |
| 31 Chalazion removal | 111 Operation on a testicular hydrocele |
| 32 Glaucoma Surgery | 112 Excision and destruction of diseased scrotal tissue |
| 33 Surgery for Retinal detachment | 113 Plastic reconstruction of the scrotum and tunica vaginalis testis |
| | |
| Procedures on the skin & subcutaneous tissues | Procedures on the testes |
| 34 Incision of a pilonidal sinus | 114 Incision of the testes |
| 35 Other incisions of the skin and subcutaneous tissues | 115 Excision and destruction of diseased tissue of the testes |
| 36 Surgical wound toilet (wound debridement) | 116 Orchidectomy- Unilateral / Bilateral |
| 37 Local excision or destruction of diseased tissue of the skin and subcutaneous tissues | 117 Orchidopexy |
| 38 Simple restoration of surface continuity of the skin and subcutaneous tissues | 118 Abdominal exploration in cryptorchidism |



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| 39 Free skin transplantation, donor site | 119 Surgical repositioning of an abdominal testis |
| 40 Free skin transplantation, recipient site | 120 Reconstruction of the testis |
| 41 Revision of skin plasty | 121 Implantation, exchange and removal of a testicular prosthesis |
| 42 Restoration and reconstruction of the skin and subcutaneous tissues | |
| 43 Chemosurgery to the skin | Procedures on the spermatic cord, epididymis and Ductus Deferans |
| 44 Excision of Granuloma | 122 Surgical treatment of a varicocele and hydrocele of spermatic cord |
| 45 Incision and drainage of abscess | 123 Excision in the area of the epididymis |
| | 124 Epididymectomy |
| Procedures on the tongue | 125 Reconstruction of the spermatic cord |
| 46 Incision, excision and destruction of diseased tissue of the tongue | 126 Reconstruction of the ductus deferens and epididymis |
| 47 Partial glossectomy | |
| 48 Glossectomy | Procedures on the penis |
| 49 Reconstruction of the tongue | 127 Procedures on the foreskin |
| | 128 Local excision and destruction of diseased tissue of the penis |
| Procedures on the salivary glands & salivary ducts | 129 Amputation of the penis |
| 50 Incision and lancing of a salivary gland and a salivary duct | 130 Plastic reconstruction of the penis |
| 51 Excision of diseased tissue of a salivary gland and a salivary duct | |
| 52 Resection of a salivary gland | Procedures on the urinary system |
| 53 Reconstruction of a salivary gland and a salivary duct | 131 Cystoscopic removal of stones |
| | 132 Lithotripsy |
| Procedures on the mouth & face | 133 Haemodialysis |
| 54 External incision and drainage in the region of the mouth, jaw and face | 134 PCNS (Percutaneous nephrostomy) |
| 55 Incision of the hard and soft palate | 135 PCNL (Percutaneous Nephro-Lithotomy) |
| 56 Excision and destruction of diseased hard and soft palate | 136 Tran urethral resection of bladder tumor |
| 57 Incision, excision and destruction in the mouth | 137 Suprapubic cystostomy |
| 58 Plastic surgery to the floor of the mouth | |
| 59 Palatoplasty | Procedures of Respiratory System |
| | 138 Brochosopic treatment of bleeding lesion |
| Trauma surgery and orthopaedics | 139 Brochosopic treatment of fistula /stenting |
| 60 Incision on bone, septic and aseptie | 140 Bronchoalveolar lavage & biopsy |
| 61 Closed reduction on fracture, luxation or epiphyseolysis with osteosynthesis | 141 Direct Laryngoscopy with biopsy |
| 62 Suture and other Procedures on tendons and tendon sheath | 142 Therapeutic Pleural Tapping |
| 63 Reduction of dislocation under GA | |
| 64 Arthroscopic knee aspiration | Procedures of Heart and Blood vessels |
| 65 Aspiration of hematoma | 143 Coronary angiography (CAG) |
| 66 Excision of dupuytren's contracture | 144 Coronary Angioplasty (PTCA) |
| 67 Carpal tunnel decompression | 145 Insertion of filter in inferior vena cava |
| 68 Surgery for ligament tear | 146 TIPS procedure for portal hypertension |
| 69 Surgery for meniscus tear | 147 Blood transfusion for recipient |
| 70 Surgery for hemoarthrosis/pyoarthrosis | 148 Therapeutic Phlebotomy |
| 71 Removal of fracture pins/nails | 149 Pericardiocentesis |
| 72 Removal of metal wire | 150 Insertion of gel foam in artery or vein |
| 73 Joint Aspiration - Daignostic / therapeutic | 151 Carotid angioplasty |
| | 152 Renal angioplasty |
| Procedures on the breast | 153 Varicose vein stripping or ligation |
| 74 Incision of the breast | |
| 75 Procedures on the nipple | OTHER Procedures |
| 76 Excision of breast lump /Fibro adenoma | 154 Radiotherapy for Cancer |
| | 155 Cancer Chemotherapy |



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| Procedures on the digestive tract | 156 True cut Biopsy |
| 77 Incision and excision of tissue in the perianal region | 157 Endoscopic Foreign Body Removal |
| 78 Surgical treatment of anal fistulas | 158 Vaccination / Inoculation - Post Dog bite or Snake bite |
| 79 Surgical treatment of haemorrhoids | 159 Endoscopic placement/removal of stents |
| 80 Division of the anal sphincter (sphincterotomy) | 160 Tumor embolisation |
| 81 Ultrasound guided aspirations | 161 Aspiration of an internal abscess under ultrasound guidance |



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| LIST OF NON PAYABLE ITEMS | |
|--|---|
| TOILETRIES/COSMETICS/ PERSONAL COMFORT OR CONVENIENCE ITEMS | |
| 1 HAIR REMOVAL CREAM | 41 GUEST SERVICES |
| 2 BABY CHARGES (UNLESS SPECIFIED/INDICATED) | 42 BED PAN |
| 3 BABY FOOD | 43 BED UNDER PAD CHARGES |
| 4 BABY UTILITES CHARGES | 44 CAMERA COVER |
| 5 BABY SET | 45 CLINIPLAST |
| 6 BABY BOTTLES | 46 CREPE BANDAGE |
| 7 BRUSH | 47 CURAPORE |
| 8 COSY TOWEL / TOWEL | 48 DIAPER OF ANY TYPE |
| 9 HAND WASH | 49 DVD, CD CHARGES |
| 10 M01STUR1SER PASTE BRUSH | 50 EYELET COLLAR |
| 11 POWDER | 51 FACE MASK |
| 12 RAZOR | 52 FLEXI MASK |
| 13 SHOE COVER | 53 GAUSE SOFT |
| 14 BEAUTY SERVICES | 54 GAUZE |
| 15 BELTS/ BRACES | 55 HAND HOLDER |
| 16 BUDS | 56 HANSAPLAST/ADHESIVE BANDAGES |
| 17 BARBER CHARGES | 57 INFANT FOOD |
| 18 CAPS | 58 SLINGS |
| 19 COLD PACK/HOT PACK | ITEMS SPECIFIC ALL Y EXCLUDED IN THE POLICIES |
| 20 CARRY BAGS | 59 WEIGHT CONTROL PROGRAMS/ SUPPLIES/ SERVICES |
| 21 CRADLE CHARGES | 60 COST OF SPECTACLES/ CONTACT LENSES/ HEARING AIDS ETC |
| 22 COMB | 61 DENTAL TREATMENT EXPENSES THAT DO NOT REQUIRE HOSPITALISATION |
| 23 DISPOSABLES RAZORS CHARGES (for site preparations) | 62 HORMONE REPLACEMENT THERAPY |
| 24 EAU-DE-COLOGNE / ROOM FRESHNERS | 63 HOME VISIT CHARGES |
| 25 EYE PAD | 64 INFERTILITY/ SUBFERTILITY/ ASSISTED CONCEPTION PROCEDURE |
| 26 EYE SHEILD | 65 OBESITY (INCLUDING MORBID OBESITY) TREATMENT IF EXCLUDED IN POLICY |
| 27 EMAIL / INTERNET CHARGES | 66 PSYCHIATRIC & PSYCHOSOMATIC DISORDERS Exclusion in policy unless |
| 28 FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL) | 67 CORRECTIVE SURGERY FOR REFRACTIVE ERROR |
| | 68 TREATMENT OF SEXUALLY TRANSMITTED DISEASES |
| | 69 DONOR SCREENING CHARGES |



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| 29 FOOT COVER | 70 ADMISSION/REGISTRATION CHARGES |
| 30 GOWN | 71 HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE |
| 31 LEGGINGS | 72 EXPENSES FOR INVESTIGATION/ TREATMENT IRRELEVANT TO THE DISEASE FOR WHICH ADMITTED OR DIAGNOSED |
| 32 LAUNDRY CHARGES | 73 ANY EXPENSES WHEN THE PATIENT IS DIAGNOSED WITH RETRO VIRUS + OR SUFFERING FROM /HIV/ AIDS ETC IS DETECTED/ DIRECTLY OR INDIRECTLY |
| 33 MINERAL WATER | 74 STEM CELL IMPLANTATION/ SURGERY and storage |
| 34 OIL CHARGES | ITEMS WHICH FORM PART OF HOSPITAL SERVICES WHERE SEPARATE CONSUMABLES ARE NOT PAYABLE BUT THE SERVICE IS |
| 35 SANITARY PAD | 75 WARD AND THEATRE BOOKING CHARGES |
| 36 SLIPPERS | 76 ARTHROSCOPY & ENDOSCOPY INSTRUMENTS |
| 37 TELEPHONE CHARGES | 77 MICROSCOPE COVER |
| 38 TISSUE PAPER | 78 SURGICAL BLADES,HARMONIC SCALPEL,SHAVER |
| 39 TOOTH PASTE | 79 SURGICAL DRILL |
| 40 TOOTH BRUSH | 80 EYE KIT |
| 81 EYE DRAPE | 121 MEDICAL CERTIFICATE |
| 82 X-RAY FILM | 122 MAINTENANCE CHARGES |
| 83 SPUTUM CUP | 123 MEDICAL RECORDS |
| 84 BOYLES APPARATUS CHARGES | 124 PREPARATION CHARGES |
| 85 BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES | 125 PHOTOCOPIES CHARGES |
| 86 Antiseptic or disinfectant lotions Not Payable | 126 PATIENT IDENTIFICATION BAND / NAME TAG |
| 87 BAND AIDS, BANDAGES, STERILE INJECTIONS, NEEDLES, SYRINGES | 127 WASHING CHARGES |
| 88 COTTON | 128 MEDICINE BOX |
| 89 COTTON BANDAGE | 129 MORTUARY CHARGES |
| 90 MICROPORE/ SURGICAL TAPE | 130 MEDICO LEGAL CASE CHARGES (MLC CHARGES) |
| 91 BLADE | EXTERNAL DURABLE DEVICES |
| 92 APRON | 131 WALKING AIDS CHARGES |
| 93 TORNQUET | 132 BIPAP MACHINE |
| 94 ORTHOBUNDLE, GYNAEC BUNDLE | 133 COMMUNE |
| 95 URINE CONTAINER | 134 CPAP/ CAPD EQUIPMENTS |
| ELEMENTS OF ROOM CHARGE | 135 INFUSION PUMP |
| 96 LUXURY TAX | 136 OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL) |
| 97 HVAC Part of room charge not | 137 PULSEOXYMETER CHARGES |
| 98 HOUSE KEEPING CHARGES | 138 SPACER |



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| 99 SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED | 139 SPIROMETRE |
| 100 TELEVISION & AIR CONDITIONER CHARGES | 140 SP02 PROBE |
| 101 SURCHARGES | 141 NEBULIZER KIT |
| 102 ATTENDANT CHARGES | 142 STEAM INHALER |
| 103 IM IV INJECTION CHARGES | 143 ARMSLING |
| 104 CLEAN SHEET | 144 THERMOMETER |
| 105 EXTRA DIET OF PATIENT | 145 CERVICAL COLLAR |
| 106 BLANKET/WARMER BLANKET | 146 SPLINT |
| ADMINISTRATIVE OR NON-MEDICAL CHARGES | 147 DIABETIC FOOT WEAR |
| 107 ADMISSION KIT | 148 KNEE BRACES (LONG/ SHORT/ HINGED) |
| 108 BIRTH CERTIFICATE | 149 KNEE IMMOBILIZER/SHOULDER IMMOBILIZER |
| 109 BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES | 150 LUMBOSACRAL BELT |
| 110 CERTIFICATE CHARGES | 151 NIMBUS BED OR WATER OR AIR BED CHARGES |
| 111 COURIER CHARGES | 152 AMBULANCE COLLAR |
| 112 CONVENYANCE CHARGES | 153 AMBULANCE EQUIPMENT |
| 113 DIABETIC CHART CHARGES | 154 MICROSHEILD |
| 114 DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES | 155 ABDOMINAL BINDER |
| 115 DISCHARGE PROCEDURE CHARGES | ITEMS PAYABLE IF SUPPORTED BY A PRESCRIPTION |
| 116 DAILY CHART CHARGES | 156 BETADINE \ HYDROGEN PEROXIDE\SPIRIT\ \DISINFECTANTS ETC |
| 117 ENTRANCE PASS / VISITORS PASS CHARGES | 157 PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES |
| 118 EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE | 158 NUTRITION PLANNING CHARGES |
| 119 FILE OPENING CHARGES | 159 SUGAR FREE Tablets Payable -S u g a r free |
| 120 INCIDENTAL EXPENSES / MISC. CHARGES (NOT EXPLAINED) | 160 CREAMS POWDERS LOTIONS |
| 161 Digestion gels | 180 ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC] |
| 162 ECG ELECTRODES | 181 EXAMINATION GLOVES |
| 163 GLOVES Sterilized Gloves | 182 KIDNEY TRAY |
| 164 HIV KIT | 183 MASK |
| 165 LISTERINE/ ANTISEPTIC MOUTHWASH | 184 OUNCE GLASS |
| 166 LOZENGES | 185 OUTSTATION CONSULTANT'S/ SURGEON'S FEES |
| 167 MOUTH PAINT | 186 OXYGEN MASK |
| 168 NEBULISATION KIT If used d u rin g | 187 PAPER GLOVES |
| 169 NOVARAPID | 188 PELVIC TRACTION BELT |



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Regd. Office: IFFCO Sadan, C-1, Distt. Centre, Saket, New Delhi-110017

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| 170 VOLINI GEL/ ANALGESIC GEL | 189 REFERAL DOCTOR'S FEES |
| 171 ZYTEE GEL | 190 ACCU CHECK (Glucometry/ Strips) |
| 172 VACCINATION CHARGES Routine Vaccination not PART OF HOSPITAL'S OWN COSTS AND NOT PA YA BLE | 191 PAN CAN |
| 173 AHD | 192 SOFNET |
| 174 ALCOHOL SWABES | 193 TROLLY COVER |
| 175 SCRUB SOLUTION/STERILLIUM | 194 UROMETER, URINE JUG |
| OTHERS | 195 AMBULANCE |
| 176 VACCINE CHARGES FOR BABY | 196 TEGADERM / VASOFIX SAFETY Payable - maximum o f 3 |
| 177 AESTHETIC TREATMENT / SURGERY | 197 URINE BAG |
| 178 TPA CHARGES | 198 SOFTOVAC |
| 179 VISCO BELT CHARGES | 199 STOCKINGS Essential for case like CABG etc. where it should be paid |